

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE  
LOK SABHA**

**UNSTARRED QUESTION NO. 1196.  
TO BE ANSWERED ON TUESDAY, THE 30<sup>TH</sup> JULY, 2024.**

**PROMOTION OF GI TAG**

**1196 DR. BYREDDY SHABARI:  
DR. K SUDHAKAR:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) whether the Government has taken any steps for promotion of Geographical Indications (GI) tagging of Kurnool Masoori rice and Blue grapes of the Chikkaballapur region and if so, the details thereof;
- (b) whether the Government is taking any steps to enable export of Masoori rice and if so, the details thereof;
- (c) if not, whether the Government has any schemes regarding the promotion of masoori rice and if so, the details thereof;
- (d) whether the Government has any data regarding the export of rice varieties of Andhra Pradesh and Blue grapes of the country and if so, the details thereof;
- (e) the details of steps taken by the Government for setting up of any industries aimed at processing these Blue grapes at Chikkaballapur;
- (f) whether the Government has any data regarding the total quantum of Blue grapes from Chikkaballapur which were transported and sold off at various parts of the country; and
- (g) if so, the details thereof?

**ANSWER**

**वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद)**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI JITIN PRASADA)**

- (a):** The Office of Geographical Indications Registry has not received any application for registration of Kurnool Masoori rice and Blue grapes of Chikkaballapur as Geographical Indications under the Geographical Indications of Goods (Registration and Protection) Act, 1999.

The Registration of Geographical Indications is not a voluntary act but a legal protection conferred under the framework of the GI Act and Rules. As per the legal frame work of GI Act & Rules, an application for registration of Geographical Indications has to be made before the Registrar of Geographical Indications by the producer's association or any organization or authority established by or under any law for time being in force, representing the interest of producers of

the concerned goods. The applicant has to comply with the necessary legal requirements mentioned in the Geographical Indications of Goods (Registration & Protection) Act, 1999 & Geographical Indications of Goods (Registration & Protection) Rules, 2002.

**(b) & (c):** The government promotes export of rice including Masoori rice through different means like interaction with regulatory bodies of other countries, sensitization for compliance of standards, financial assistance for export promotion, quality checks through NABL accredited labs, establishment of Rice Export Promotion Forum and establishment of B-2-B relations with other countries by participation in major food exhibitions in US, UAE, EU and South East Asian markets.

**(d):** There is no separate HS Code to determine the export varieties of rice of Andhra Pradesh and Blue grapes of the country. Masoori rice does not have a separate HS Code and falls in the general category of non-Basmati rice. The export of non-Basmati rice for the last 3 years is given below:

Sr. No.	Year	Quantity (in MT)	Value (Rs. Crore)
1.	2021-22	5248444.33	14980.65
2.	2022-23	6398783.52	17774.22
3.	2023-24	2359090.48	7021.67
4.	2024-25 (April-May)	265873.84	1023.31

Source: DGCIS

Export of fresh grapes (including Blue grapes) in last three years is given below:

Sl. No	Year	US\$ Mill	QTY in MT
1	2021-22	305.68	263075.62
2	2022-23	313.7	267950.39
3	2023-24	417.07	343982.34
4.	2024-25 (April-May)	43.96	46727.84

Source: DGCIS

**(e):** Food processing sector plays a vital role in reduction in the wastage of perishable agricultural produce, enhancing shelf life of food products, ensuring value addition to agricultural produce, diversification & commercialization of agriculture, generation of employment, enhancing income of farmers and creating surplus for the export of agro & processed foods.

In order to ensure the overall development of Food Processing Sector including processing of grapes across the country and to help it to overcome various challenges, Ministry of Food Processing Industries (MoFPI) is implementing Central Sector Umbrella Scheme viz Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and Centrally Sponsored Scheme PM Formalization of Micro food processing Enterprises (PMFME).

**(f) & (g):** No such data is maintained by Central Government.

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